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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 30/1/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/4/2017
NAME OF THE PETITIONER(S) : CHOKALINGAM RAJAVEL
NAME OF THE RESPONDENT(S) : RAJA SPIRITUAL SUPER MARKET PVT LTD + 2
UNDER SECTION : 241/242 OF COMPANIES ACT 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	D. Pradip Kumar Arunkumar	Counsel for Petitioner	D. Pradip
2.	S. Satish	Counsel for R3	S. Satish
3.	A. M. Srinivasan	Counsel for Respondents	A. M. Srinivasan
4.	Satyam Arora Ah.	Joint 2 -do-	

ORDER

Counsel for Petitioner present and he has moved a Company Petition No. 4/2017. Counsel for R1 & R2 Present. Counsel representing R3 also present. Counsel for Petitioner has submitted arguments in relation to the admission of the Petition and grant of interim prayers, particularly, not to give effect to the resolution passed in the meeting held, today itself. Counsel for Respondents vehemently opposed the same and stated that the Petitioner has not come to the Court with clean hands. It has further been stated that the Petition itself is not maintainable. In the light of these submissions, counsels for respondents are directed to file Interim Counter pertaining to the admissibility of the petition and grant of Interim Prayers by serving a copy to the petitioner. The matter is posted for arguments. Put up on **7/2/2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)